

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU.

ORDER

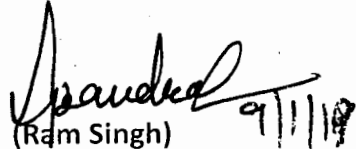
No: 1272

Dated 9/11/2019

Sanction is hereby accorded to the additional allotment of funds to the tune of Rs. 17,77,790/- (Rupees Seventeen Lacs Seventy Seven Thousand Seven Hundred and Ninety only) under Major Head 2071-Pension & Other Retirement Benefits object head 670-Leave encashment, in favour of the following Courts, for the year 2018-19 for releasing the amount in favour of the retirees to the extent amount shown against each as detailed below:

S. No	Name of the Court	Name of the Retirees	D.O.R.	Amount (Rs)
1.	Pr.D&S Judge, Bandipora.	Sh. Ab. Rashid Bhat, Section Officer..	31-1-2019	6,20,210/-
2.	Spl.Judge,Anti-corruption (CBI Cases) Srinagar.	Sh.Raj Nath Pandit, Section Officer.	31-1-2019	6,20,210/-
3.	Sub Judge, Baramulla.	Sh. Ghulam Qadir Ganaie, Head Asstt.	31-1-2019	5,37,370/-
			Total:-	17,77,790/-

By order.

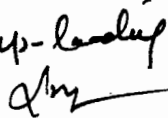

(Ram Singh)
Deputy Registrar (Accts)

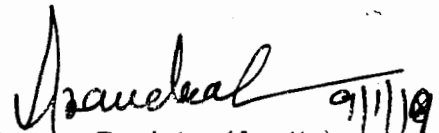
No: 51431-36/AC

Dated 9/11/2019

Copy to the :

1. Pr. D&S Judge, Bandipora.
2. Special Judge, Anti-corruption (CBI Cases) Srinagar.
3. Sub Judge, Baramulla.
4. Treasury Officer, Saddar Srinagar.
- 5-6. Treasury Officer, Bandipora/Baramulla.
..... for inf. and n/a
- 7 Order file.

9/c sic for up-loading



Deputy Registrar (Accts)